

HIGH COURT OF KARNATAKA, BENGALURU
NOTIFICATION

No. HCC 37/2020, DATED: 13.07.2022

Whereas the draft of the following rules to amend the Chapter XVII of the Karnataka High Court Rules, 1959 for issuing digitally signed certified copies through online mode was webhosted in the website of the High Court of Karnataka vide Notification No. HCC 37/2020, on 02.06.2021, inviting objections and suggestions from the General Public/Advocates and in pursuant to the same High Court of Karnataka has received certain suggestions in respect of Chapter XVII of the Karnataka High Court Rules, 1959 and the High Court of Karnataka has incorporated the required amendments to the said rules.

Now, therefore, in exercise of the powers conferred by 227 of the Constitution of India and Section 54 of the States Reorganisation Act, 1956 (Central Act 37 of 1956) read with Sections 122 and 129 of the Code of Civil Procedure, 1908, and Sections 19 and 21 of the Mysore High Court Act, 1884 (I of 1884) and all other powers thereunto enabling, the High Court of Karnataka, with the previous approval of the Government of Karnataka, promulgates and issue the following Rules with respect to procedure to be followed while issuing online certified copies.

1. Title and Commencement.-(1) These rules may be called the High Court of Karnataka (Amendment) Rules, 2021.

(2) They shall come into force from the date of their final publication in the Official Gazette.

2. Amendment of Chapter XVII.- In the High Court of Karnataka Rules, 1959 in Chapter XVII,-

In Rule 1, in sub rule (3) after clauses (i) and (ii) the following shall be inserted, namely:

“ (iii) By digitally signed PDF or PDF/A soft copy of the Order or Judgment or Award or Decree containing QR Code bearing case no. and date of order in each page and other records, as provided in Chapter II sec.3, 3A of the Information Technology Act, 2000 (Central Act 21 of 2000).”

After Rule 1., the following shall be inserted, namely:

“**1A.** Parties to a proceeding in the High Court of Karnataka shall be entitled as of right to apply for grant of e-certified copy of all the Orders or Judgments or Award or Decree and other records uploaded to Dspace (Document Management System-DMS) of the High Court of Karnataka by making online application in the portal provided in the website of the High

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ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಬುಧವಾರ, ೨೨, ಜುಲೈ, ೨೦೨೨

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Court of Karnataka. Parties shall have to make payment for e-certified copy fees as may be determined from time to time under the orders of Hon'ble the Chief Justice. On proper application by online method and on payment of proper fees, a soft copy of the Order or Judgment or Award or Decree and other records, digitally signed by an officer of the High Court of Karnataka nominated by Hon'ble the Chief Justice shall be forwarded to the applicant by email accompanying face sheet containing QR Code bearing Case No, Name of the Applicant. Such copy shall be treated as 'certified copy' for all purposes."

BY ORDER OF THE HIGH COURT

Sd/-

REGISTRAR GENERAL

PR-598

ಮುದ್ರಕರು ಹಾಗೂ ಪ್ರಕಾಶಕರು:- ಸಂಕಲನಾಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯಪತ್ರ, ಸರ್ಕಾರಿ ಕೇಂದ್ರ ಮುದ್ರಣಾಲಯ, ಬೆಂಗಳೂರು.